

Statement—II*De-reservation of vacancies reserved for SCs/STs from 1982 to 1984***I. Posts reserved for SC de-reserved**

| Year | Group 'A' | Group 'B' | Group 'C' | Group 'D' (excluding sweepers) |
|------|-----------|-----------|-----------|-----------------------------------|
| 1982 | 145 | 459 | 2053 | 87 |
| 1983 | 202 | 585 | 1744 | 70 |
| 1984 | 199 | 393 | 1491 | 141 |

II Posts reserved for ST de-reserved

| Year | Group 'A' | Group 'B' | Group 'C' | Group 'D' (excluding sweepers) |
|------|-----------|-----------|-----------|-----------------------------------|
| 1982 | 119 | 421 | 2670 | 244 |
| 1983 | 167 | 239 | 2592 | 206 |
| 1984 | 169 | 359 | 2131 | 306 |

TURE (SHRI K. P. SINGH DEO): (a)
**Denial of Seats to the Passengers of the
 Air India**

•145. SHRI GURUDAS DAS GUPTA:
 Will the PRIME MINISTER be pleased to
 state:

(a) whether Government's attention has
 been drawn to the news item which appeared
 in the 'Patriot' of the 22nd April, 1985 to the
 effect that the passengers of the Air-India
 listed on the manifest list were denied seats on
board in flight numbers 115 and 135 on the
 21st April, 1985;

(b) if so, what are the details thereof;

(c) whether it is also a fact that only 14
 passengers listed in the manifest list were
 shifted to Centaur Hotel while the remaining
 21 passengers holding confirmed tickets were
 left un-attended;

(d) if so, what are the details thereof; and
 (e) what action Government propose to
 take in the matter?

THE MINISTER OF STATE IN THE
 MINISTRY OF TOURISM AND CIVIL
 AVIATION (SHRI ASHOK GEHLOT): (a)
 and (b) The newsitem has come to the notice
 of Government. It is, however, not true as
 stated in the news-item that passengers listed
 on the manifest of Air India flight AI-115 of
 21st April, 1985 were not accepted for
 carriage. All the passengers booked on this
 flight boarded it. It is, however, a fact that 11
 passenger[^] manifested on AI-135 of 21st
 April, 1985 were not accepted for carriage.
 The non-acceptance of 11 passengers on AI-
 135 occurred because of over-booking.

(c) and (d) The 11 manifested passengers
 who were not accepted on flight AI-135 were
 put up at the cen-

taur Hotel, Delhi, by Air-India. There were however, nine passengers with tickets marked O.K. but not reconfirmed on flight AI-115 and ten passengers on flight AI-13'5 who were not manifested.

<e) An enquiry has been ordered to fix responsibility for the inconvenience caused to passengers. Strict action will be taken against those at fault.

Restaurants leased or rented by I.T.D.C. to Private Parties

♦149. SHRI L. GANESAN: Will the PRIME MINISTER be pleased to state.

(a) the number of restaurants given on lease or rent by I.T.D.C. to private parties located in each hotel or elsewhere;

(b) what are the details of the contract and the date of agreement;

(c) what is the amount agreed upon in each case;

(d) whether rent or licence fee was being paid regularly by the private parties as on 31st March, 1985;

(e) if not, what is the amount outstanding against each party; and

(f) what steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT): (a) to (c) The details about the restaurant given on lease/ rent/contract by ITDC to private parties in its hotels, terms of agreements etc. are given below: —

1. Vegetarian Restaurant in Lodhi Hotel, New Delhi;

The main terms of Agreements are as under:

(i) The period of licence is for 5 years effective from 1 March, SI.

(ii) The agreement can be terminated by either side with 3 months notice.

(iii) Year-wise licence fee is as under:

| | |
|--------------------|----------------|
| 1st year (1981-82) | Rs. 3.25 lakhs |
| 2nd year (1982-83) | Rs. 3.45 lakhs |
| 3rd year (1983-84) | Rs. 3.65 lakhs |
| 4th year (1984-85) | Rs. 3.85 lakhs |
| 5th year (1985-86) | Rs. 4.00 lakhs |

2. China Town Restaurant in Ashok Hotel, New Delhi:

The Restaurant has been given OB contract on sharing basis. The main terms of contract are as under: —

(i) The period of contract is for 5 years, effective from 15 January, 1984.

(ii) The agreement is terminable by either side after completion on one year, by giving 3 months notice.

(iii) The terms of contract are on sharing basis; while the contractor gets 65 per cent of restaurant's sales after bearing the cost of raw materials, gas used in kitchen and salary and wages of staff employed by them the Ashok Hotel get 35 per cent of sales. '

(d) Yes, Sir.

(e) and (f) Do not arise.

Madras Atomic Power Project

•151. DR. LOKESH CHANDRA:
SHRIMATI USHA MAL-
HOTRA:

Will the PRIME MINISTER be pleased to state whether Unit-I of the Madras Atomic Power Project worked in full capacity during 1984-85?